

Low growth rate of FDI inflow

38. SHRI NEERAJ SHEKHAR:

SHRI RAVI PRAKASH VERMA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether growth rate of inflow of Foreign Direct Investment (FDI) in India has been at a five-year low in 2017-18; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI C.R. CHAUDHARY): (a) and (b) Measures taken by the Government on FDI policy liberalization coupled with improvement in ease of doing business climate has resulted in unprecedented growth of total FDI inflows. Country has been recording highest ever FDI since 2015-16. It increased from 55.56 USD billion to 60.22 USD billion in 2016-17 and reached to 61.96 USD billion in 2017-18. These figures surpass the FDI inflows of any of the preceding financial years. Year wise increase in the total FDI inflows can be seen in the following table:

Sl. No.	Financial Year	Total FDI Inflow (in USD billion)
1.	2013-14	36.05
2.	2014-15	45.15
3.	2015-16	55.56
4.	2016-17 (P)	60.22
5.	2017-18(P)	61.96

(P) - Provisional.

WTO'S panel to check compliance on solar power Programme

39. SHRI K.R. ARJUNAN:

SHRI R. VAITHILINGAM:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that the World Trade Organisation had set up a panel to check India's compliance with last year's ruling on solar power programme;

(b) if so, the details thereof; and

(c) the steps taken by Government to convince the world body about the action initiated by India with regard to last year's ruling?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI C.R. CHAUDHARY): (a) to (c) Yes, the Compliance Panel under Article 21.5 of Understanding on Rules and Procedures governing the Settlement of Disputes (DSU) has been set up by WTO in DS456 dispute on India's request to prove that India has fully complied with the recommendations and rulings of the WTO Dispute Settlement Body (DSB). The United States has filed a retaliation request under Article 22.6 of DSU stating that India has not complied fully with the recommendations and rulings of the DSB. However, India and the United States are also engaged bilaterally on this dispute with a view to reaching a mutually satisfactory solution.

Hiking of duties on steel and aluminium imports by the US

40. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that the United States has unilaterally hiked duties on Indian steel and aluminium imports;

(b) if so, whether the Central Government will consider dragging the US to the WTO since such unilateral action is against free global trade; and

(c) whether Government will opt for similar action, particularly on imports from the US, particularly agri products and motorcycles?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI C.R. CHAUDHARY): (a) Yes.

(b) India has already filed a request for consultations with the U.S. on the imposition of additional duties of 25% on imports of steel and 10% on imports of aluminium, before World Trade Organisation (WTO)

(c) India has notified imposition of retaliatory tariffs on 29 commodities which would come into effect from 4th August, 2018. Nevertheless, India remain engaged with the U.S. for an amicable solution of the issue.